

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) No, Sir. The Sarva Shiksha Abhiyan (SSA) programme is being implemented effectively in all the States/UTs. Since the inception of the SSA, 1,81,522 schools have been opened, 12,34,016 teachers have been recruited, and 5,30,212 toilets and 2,13,617 drinking water facilities have been constructed in schools.

(b) The SSA has a good track record of fund utilisation. Expenditure in 2009-10 was 97.91% of Budget Estimates (BE), in 2010-11 it was 98.38%, in 2011-12 it was 99.36% of BE and in 2012-13 till date it is 80.41% of BE.

(c) and (d) No, Sir, the drop out rates have declined from 39.03% at the primary level and 54.65% at the elementary level to 27% at the primary and 40.6% at the elementary level in 2010-11.

The Annual Work Plan and Budgets by States/UTs are prepared every year based on their requirement of funds to meet the objectives of the Right of Children to Free and Compulsory Education (RTE) Act, 2009.

Scholarships for higher studies

2436. SHRI FAGGAN SINGH KULASTE:

SHRI UPENDRA KUSHWAHA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the criteria for giving scholarships to college and university students to meet their day-to-day expenses while pursuing higher studies and also for facilitating sending of scholars abroad to enable them to best utilize better research facilities there;

(b) how many students and scholars have benefited from the schemes during the last three years, State/District-wise;

(c) whether there is any proposal to review the criteria for grant of scholarships to cover more students; and

(d) whether there is lack to awareness about scholarship schemes across the country and if so, the steps taken to popularise the schemes?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) The Department of Higher Education, Ministry of Human Resource Development operates the 'Central Sector Scholarship

Scheme for College and University Students'. The aim of the Scheme is to provide financial assistance to meritorious students from poor families to meet their day-to-day expenses while pursuing higher studies and professional courses in India.

Students who are above the 80th percentile in the relevant stream of Science, Commerce and Humanities, for a particular Board of Examination, in class XII of 10 + 2 or equivalent and whose family income is less than Rs. 4.50 lakh per annum are eligible to apply for scholarship under this scheme. From the pool of eligible applicants, each Board of Examination selects a prescribed number of students for each of the three streams strictly on merit with due provision for the reserved categories. This scheme does not envisage sending scholars abroad. 82000 fresh scholarships are available every year, out of which 50% are reserved for girls.

(b) The scholarships are paid into the bank account of the students through the State education Boards. Since merit is determined at the State level, there is no district-wise allocation of scholarships. A Statement indicating the number of beneficiaries for the last three years is given in Statement (*See* below).

(c) From the academic year 2010-11, the eligibility criteria has been revised to include students who are above the 80th percentile in the relevant stream for a particular Board of Examination, in class XII of 10 + 2 or equivalent (as against the earlier requirement of 80% marks in aggregate). This has made more students eligible to apply for scholarships under this scheme Students.

(d) The State Education Boards are publicising this scheme to generate awareness and to popularise this Scheme.

Statement

Central Sector Scheme of Scholarship for College and University Students

Number of Beneficiaries

State/Board	2009-10 (Fresh+ Renewals of 2008-09)	2010-11 (Fresh+ Renewals of 2008-09 and 2009-10)	2011-12 (Fresh+ Renewals of 2009-10 and 2010-11)
1	2	3	4
CBSE	11685	14972	19624

1	2	3	4
ICSE	648	648	712
Andhra Pradesh	10504	16601	27889
Assam	404	571	1180
Bihar	53	256	406
Chhattisgarh	201	712	4975
Goa	163	256	422
Gujarat	7280	10408	16336
Haryana	3014	4533	7392
Himachal Pradesh	691	1109	1721
Jammu and Kashmir	43	107	128
Jharkhand	19	1123	2208
Karnataka	7358	10190	17433
Kerala	3860	6184	11620
Maharashtra	1916	3081	6851
Madhya Pradesh	5201	7722	13172
Manipur	43	43	44
Meghalaya	44	44	140
Mizoram	4	15	27
Nagaland	13	27	152
Odisha	239	836	1326
Punjab	1510	2673	5402
Rajasthan	5145	9123	19448
Tamil Nadu	8469	11697	16906

1	2	3	4
Tripura	218	218	703
Uttar Pradesh	1516	6839	6639
Uttarakhand	187	374	826
West Bengal	5671	11342	24153
TOTAL:	76099	121704	207835

States/UTs not included above are covered under CBSE.

Check on ragging cases

2437. SHRI MOHD. ALI KHAN:

SHRIMATI T. RATNA BAI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether some universities and colleges in the country have expelled some students in ragging related cases;

(b) if so, the details thereof during the last four years, State-wise including in Andhra Pradesh; and

(c) the steps being taken to check the ragging cases in the country with comprehensive laws and punishments?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) According to the University Grants Commission (UGC), 42 cases of expulsion/suspension/rustication have been reported in various universities/colleges/institutions. The State-wise details from 2009-2012 are given in Statement (*See* below). As per the UGC, no case of ragging has been reported for the year 2012-13.

(c) The UGC, the All Indian Council for Technical Education (AICTE), the Medical Council of India (MCI) and the Dental Council of India (DCI), have all notified anti-ragging regulations to check ragging cases in the country. The Regulations have stringent provisions for taking action against the students and institutions found violating anti-ragging regulations. Advisories have also been issued before the start